

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 404**  
**IB/165/ND/2024**

**IN THE MATTER OF:**

Tourism Finance Corporation Of India Limited	...	Applicant
Versus		
Genesis Infratech Private Limited	...	Respondent

**Under Section 7 of (IBC), 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Nitin Dahiya, Mr. Sushant Kumar, Mr. Hunny Prashar, Mr. Mohit Kumar, Advs.
For the Respondent	: Mr. Akhil Shankhwar, Mr. Ankit Srivastava Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC. Ld. Counsel for the Respondent has submitted that they have filed the reply on 07.05.2024, however the same is not reflected on the DMS portal. In the interest of justice, three days time is granted to the Respondent to approach the Registry to cure the defects, if any, and take necessary steps to upload the same on the DMS portal, failing which, next step follows. List the matter on **15.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**